

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**Original Application No. 80 of 2020**

Between:

**KALUSHYA PARIRAKSHANA SAMITHI**

**(Erstwhile Society)**

Through its authorised representatives

1. Jala Venkatesham  
S/o J. Maisaiah R/o 3-529/A,  
Choutuppal (Post & Mandal)  
Yadadri Bhuvanagiri District,  
Telangana-508252
2. Yerrasani. Sathishkumar  
S/o Y. Premkumar, R/o 1-87,  
Choutuppal (Post & Mandal)  
Yadadri Bhuvanagiri District,  
Telangana-508252.
3. Sappidi. Linga Reddy  
S/o S.SriRamReddy, R/o1-87,  
Choutuppal (Post&Mandal)  
Yadadri Bhuvanagiri District,  
Telangana-508252
4. Gunamgiri. Manohar Reddy  
S/o G.Malla Reddy, R/oPlot No:3,  
Tirumala Hills, Malakpet, Hyderabad,  
Telangana-500036.

...Applicants

-versus-

1. Union of India  
Rep. by its Secretary  
Indira Paryavaran Bhavan  
Jorbagh, New Delhi-110003
2. State of Telangana  
Rep. by its Chief Secretary, Secretariat,  
Hyderabad-500022
3. Telangana State Pollution Control Board,  
Rep. by its Member Secretary,  
A-3, Paryavaran Bhavan,  
Sanath Nagar Industrial Estate,  
Sanath Nagar, Hyderabad-500018
4. Director  
Drugs Control Administration  
State of Telangana  
Vengalrao Nagar, Hyderabad-500038
5. Agriculture Commissioner & Director  
Fathe Midan, Basheer Bagh  
Near Nizam College, Basheer Bagh  
Hyderabad, Telangana 500001

6. The District Collector  
Yadradri-Bhuvanagiri District,  
Bhuvanagiri, Telengana State-508116
  7. District Medical & Health Officer  
Yadradri-Bhuvanagiri District,  
Bhuvanagiri, Telengana State-508116
  8. M/s Divi's Laboratories Pvt. Ltd.  
Rep. by its Managing Director  
Lingojigudem Village  
Choutuppal Mandal, Yadadri Bhuvanagiri District  
Telengana State – 508252
  9. M/s. Srini Pharmaceuticals Pvt. Ltd.  
Rep. by its Managing Director  
Choutuppal, Yadadri District  
Telengana – 508252
  10. M/s. Maruthi Cottex Ltd.  
Rep. by its Managing Director  
Choutuppal, Yadadri District  
Telengana-508252
  11. Central Pollution Control Board  
Rep. by its Member Secretary  
Parivesh Bhavan, Eash Arjun Nagar  
Delhi-32.
- ...Respondents

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Certified to be true copies of the original

Dated at Chennai on this the 16<sup>th</sup> day of February, 2024

  
**COUNSEL FOR 8<sup>th</sup> RESPONDENT**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI  
Original Application No. 80 of 2020 (SZ)**

**IN THE MATTER OF:**

**KALUSHYA PARIRAKSHANA SAMITHI  
(Erstwhile Society)**

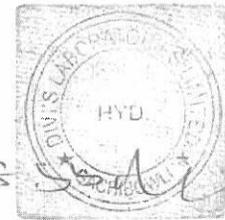
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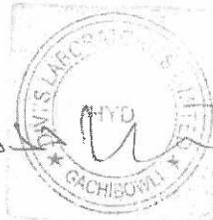
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Rep. by its Member Secretary  
Parivesh Bhavan, Eash Arjun Nagar  
Delhi-32.
- ...Respondents

**AFFIDAVIT OF COMPLIANCE ON BEHALF OF THE 8<sup>TH</sup> RESPONDENT**

I, K. Subba Rao, aged about 60 years, representing the 8<sup>th</sup> Respondent, having office at 1-72/23 (P) DIVIS 303, Cyber Hills, Gachibowli, Hyderabad-500032, having temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:-

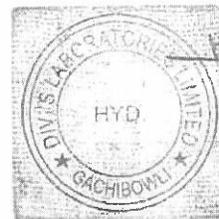
1. That I am the Authorized Representative of the 8<sup>th</sup> Respondent Company and as such I am well conversant with the facts and circumstances of the present case and am competent to depose in respect thereof.
2. I state that this Hon'ble Tribunal vide Order dated 21<sup>st</sup> November 2023 in the subject Original Application issued a direction to the Answering Respondent to comply with the suggestions made by Central Pollution Control Board (CPCB) and also asked the Respondents consider making further improvements of the existing systems.

3. I state that accordingly the Answering Respondent has been taking necessary steps and has always complied with the policies and suggestions of the respective agencies. The Answering respondent has filed an affidavit dt: 02.01.2024 wherein it is stated that it has proactively installed about 71 flow meters at different locations in the ETP ZLD system and the connection of additional flow meters as insisted may require 2 months' time or may even be completed before 2 months.
4. I state that this Hon'ble Tribunal vide Order dated 04.01.2024 directed that *"In that event, once it is complete, they may request the Telangana State Pollution Control Board to cause an inspection and file a report to that effect."*
5. I state that as per this Hon'ble Tribunal directions the answering respondent has complied with all the suggestions issued by CPCB and TSPCB and made a representation of the same vide letter dt: 10.02.2024 to the Member Secretary, TSPCB along with the compliance report, photographs of flow meters, and Email confirmation from TSPCB OCEMS team for addition of online flow meters in PCBs servers.

In view of the earlier report filed, confirming the adherence of this respondent with all the requirements and conditions of consent and the present affidavit that sets out the completion of the compliance with certain additional improvement measures over the earlier standards/conditions prescribed, the Hon'ble Tribunal may take on record the above and dispose the proceedings in so far as this Respondent is concerned and pass such further or other orders as this Tribunal may deem fit in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Chennai  
 On this the 16<sup>th</sup> day of February 2024  
 And signed his name in my presence



*[Signature]*  
**BEFORE ME**

*[Signature]* MS. 20/1/2023  
 No. 2, Law Chankar,  
 Madhav High Court  
 Chennai

**ADVOCATE, CHENNAI**



**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT  
CHENNAI**

**OA No. 80 of 2020**

Between:

Kalushya Parirakshana Samithi  
(Erstwhile Society)

...Applicants

And

Union of India & 10 Ors.

...Respondents

**AFFIDAVIT OF COMPLIANCE  
FILED BY 8<sup>th</sup> RESPONDENT**

**COUNSEL FOR 8<sup>th</sup> RESPONDENT**

**M/s. RAHUL BALAJI**

**Ph.8825980374**